

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 219/TT/2025

Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the 400 kV S/C Kankroli-Jodhpur Transmission Line along with associated bays under “System Strengthening Scheme in South-Western Part of Northern Grid (Part-B)” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others

Date of Hearing : **12.2.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The representatives of the Petitioner submitted that the present Petition had been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period. The representatives of the Petitioner submitted that the instant Petition covers the original project with an admitted capital cost of Rs. 136 crores. The Petitioner has been reconductoring the 400 kV S/C Kankroli-Jodhpur Transmission Line in the instant Petition as per the RPC recommendation. He further submitted that as per the Commission’s order in Petition No. 94/TT/2024, reconductoring is to be allowed as Additional Capital Expenditure (ACE) for the original project. However, the Petitioner has not claimed ACE in the instant Petition. He requested to club the instant Petition with Diary No. 355/2024.

2. In response to the Commission’s query, the representative of the Petitioner submitted that the clubbing of the Petitions has been requested due to the reason that the instant Petition covers the original asset, i.e., Kankroli-Jodhpur Transmission Line and the reconductoring of the line has been completed and covered in the Diary No. 355/2024.

3. None were present on behalf of the Respondents despite notice.

4. After hearing the Petitioners’ representatives, the Commission directed the Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.



5. The Petition will be listed for hearing on **16.4.2025** with Petition (Diary) No. 355/2024.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

